

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 563 of 2019**

**IN THE MATTER OF:**

**Nandakini Contractors Pvt. Ltd. ...Appellant**

**Vs.**

**Hirakund Industrial Works Ltd. ...Respondent**

**Present: For Appellant: - Mr. Ashok Kumar Jain, Mr. Pankaj Jain  
and Mr. Raj Shekhar Rao, Advocates.**

**For Respondent: - None.**

**O R D E R**

**24.05.2019—** The Appellant has challenged the order dated 6<sup>th</sup> May, 2019, which reads as follows:

**"O R D E R**

*Ld. Counsel for the Financial Creditor appear.*

*Ld. Counsel for the Corporate Debtor also appear.*

*Affidavit-in-reply is filed and today rejoinder is filed.*

*Copy is given to the other side. Matter is ready for*

*hearing. Matter to appear for further consideration*

*on 11.06.2019."*

2. Having heard learned counsel for the Appellant, we are not inclined to interfere with the impugned order dated 6<sup>th</sup> May, 2019.

Contd/-.....

The appeal is dismissed. No costs.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Kanthi Narahari)  
Member(Technical)

Ar/g